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**F. No. 12-104/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-104/2017

To,

Sh. Meet Rachhadia  
Sarovar Appartment-42,  
Saktinagar-2, Opp. Parimal School,  
Kalavad Road,  
Gujarat, Pin-360005

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DOREV/R/2017/81356 dated 07.11.2017, and our ID No. 12-104/2017 the information received from Dy. Registrar (Admin), CESTAT New Delhi containing 01 is enclosed herewith for your reference please.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

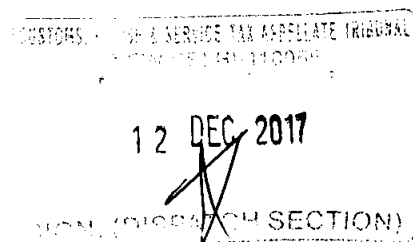
Date: 11.12.2017

  
CPIO

CESTAT, New Delhi

Copy to:

Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C(CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



6/14/17 (6)

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi - 66

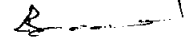
Dated : 04.12.2017  
I.D. No. 12-104/2017

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application dated NIL forwarded by the Ministry vide letter R20011/244/2017-Ad.IC dated 13.11.2017 in CPIO I.D. No. 12-104/2017, the information sought by the applicant does not relate to CESTAT, hence the application is rejected.

Yours faithfully



(Bineesh Kumar K.S.)  
Dy. Registrar(Admn.)

Copy to :

✓ CPIO/A.R., C.E.S.T.A.T., N. Delhi.

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**F. No. 104/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 12-104/2017**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Meet Rachhadia (No. DOREV/R/2017/81356 dated 07.11.2017) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **12-104/2017** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **03.12.2017** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

Date: 21.11.2017

  
CPIO  
CESTAT New Delhi

For Compliance to:

**1. DR( Admin.)**

Copy to:

Sh. Meet Rachhadia  
Sarovar Appartment-42,  
Saktinagar-2, Opp. Parimal School,  
Kalavad Road, Pin-360005  
Gujarat.

*o/c*

*3/21/11/12*

23 NOV 2017  
SIGN. OFF. CPIO SECTION

ID - 12-104/2017

Recd  
20/11/17

RTI MATTER

(4)

F. No. R20011/244/2017-Ad.1C(CESTAT)  
Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*

New Delhi, 13<sup>th</sup> Nov, 2017

To

✓ The CPIO,  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi - 66.

**Subject: - Transfer of RTI application u/s 6(3) of the RTI Act - reg.**

Sir,

I am to refer to an RTI application No. DOREV/R/2017 dated 07.11.2017 from Sh. Meet Rachhadia, Gujarat. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

**Encl: - As above**

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO  
Tele: 2309 5368

631650 | 2017 | 55 (Ad. 1A &amp; B)

## RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

13

Registration Number (पंजीकरण संख्या) :	DOREV/R/2017/81356/1	Date of Receipt (प्राप्ति की तारीख) :	07/11/2017
Transferred From (से स्थानांतरित):	Department of Revenue on 07/11/2017 With Reference Number : DOREV/R/2017/81356		
Remarks(टिप्पणी) :	u/s 6(3)		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	Meet rachhadia	Gender (लिंग) :	Male
Address (पता) :	Sarovar Apartment-42,, Shaktinagar-2, Opp. Parimal School, Kalavad Road, Pin:360005		
State (राज्य) :	Gujarat	Country (देश) :	Details not provided
Phone Number (फोन नंबर) :	Details not provided	Mobile Number (मोबाईल नंबर) :	+91-8160648478
Email-ID (ईमेल-आईडी) :	meetrachhadia910@gmail.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता)	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Personnel & Training) (original recipient)	Mode of Payment (भुगतान का प्रकार)	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S. Bhomick US(AD.IANB)		
Information Sought (जानकारी मांगी):	information pertaining to Department of Revenue		

7/11

So (Ad. 1A)  
So (Ad. 1B)  
So (Ad. 1C)

MS. Humayun / Sh. Faruk / Sh. Ashish



To,  
CPIO  
Department of personnel & training,  
Ahmedabad.

Sir,  
Sub:-Information under Right to information Act,  
2005-reg.

DEAR SIR,  
I Shri,  
Meet N. Rachhadia,  
mobile number: 8160648478,  
wish to seek information as under:

Reservations Details in various PSU(s).

I may please be provided the following  
information under the above captioned Act

**Original RTI Text (मूल  
आरटीआई पाठ):**

1. What is the percentage of reservation quota, as  
on 31.1.2016, in the central government  
post/vacancies for various categories in case of  
direct recruitment to Group A, B, C & D posts  
Please specify each and every category including  
reservation for persons with Disabilities.

2. Please provide the  
OM(s)/Circulars/notifications/advisories issued by  
DoPT in this regard which exist as on today.

3. Whether all the corporations/Public Sector Undertakings/Coal  
India  
Ltd/Indian Railways also follow the above mentioned reservation  
quota

4. Whether Central Board of Direct Taxes(CBDT)  
has been granted exemption/relaxation from  
reservation for the persons with disabilities in  
case of direct recruitment to Group B & C posts

5. If answer to point no. 4 is yes, please provide  
the copy of the order granting exemption/  
relaxation.



6. What is the role of the DoPT to get reservation quota implemented in various department.

7. What is the role of the DoPT, if a department does not full fill the reservation quota

8. Please provide the jobs/post identified as on today for % of Persons with reseevation certificates in various central government department/ PSUs.

Yours Faithfully,

Name of the Applicant: MEET RACHHADIA

Information Required by: Post/Email

Print Save Close